

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 20.12.1993. 10

OA 777/92  
(OA 2711/90)

VINOD PRAKASH MISHRA ... APPLICANT.

v/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).  
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... NONE.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

application  
Applicant Vinod Prakash Mishra in this ~~case~~ u/s 19 of  
the Administrative Tribunals Act, 1985, has prayed that the  
order dated 28.11.90 at Annexure A-1, whereby he was transferred  
from the post of Principal, System Technical School, Ajmer and  
posted as Assistant Works Manager (M&P) Loco, at Ajmer itself,  
be quashed and the respondents be directed to allow the applicant  
to continue on the post of Principal, System Technical School  
at Ajmer.

2. None is present on behalf of the applicant in spite of  
the fact that the case was listed for hearing today. We have  
heard the learned counsel for the respondents and perused the  
records. The learned counsel for the respondents has stated at  
the bar that after the impugned order was passed, the applicant  
was transferred successively to Gandhidham and Ratlam. The  
applicant is presently posted as Assistant Mechanical Engineer  
at Ratlam. In these circumstances, we find that the OA has  
become infructuous. It is, therefore, dismissed with no order  
as to costs.

( O.P. SHARMA )  
MEMBER (A)

( GOPAL KRISHNA )  
MEMBER (J)